

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATAC.P.No.
186/2017Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.VijayaraghavanATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st May, 2017, 10.30 A.M

| | | | |
|---------------------|--|---|---------------------|
| Name of the Company | | Naviplast Traders Pvt.Ltyd & Ors. -Versus- R.G.Shaw & Sons Pvt.Ltd. | |
| Under Section | | 7 | IBC |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

① Sumit Binani, Insolvency Resolution Professional Company
Sumit Binani
31/5/2017

2) KANISHK KHETAN, ADV PETITIONERS
Kanishk Khetan
31/5/17

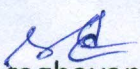
ORDER

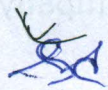
Ld. Counsel for the petitioners and Mr. Sumit Binani, Insolvency Resolution Professional (IRP) are present.

Ld. IRP has filed progress report in the case wherein it is mentioned that State Bank of India, Financial Creditor, holding 95.96% voting share mentioned that due to pending internal approval he is not in a position to vote on any matters during the proceeding. Till now the Committee of Creditors (CoC) have not taken any steps for the appointment of RP. Shri Sumit Binani may continue to work as IRP. If the CoC does not take any decision to

appoint the Resolution Professional (RP) then we will confirm the appointment of IRP as RP.

List the matter on 03/07/2017 for further orders.


(S. Vijayaraghavan)
Member (T)


(Vijai Pratap Singh)
Member (J)